

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 112
IB- 421/ND/2020

IN THE MATTER OF:

Mr. Capt. Samual Tarig Omer Ahmed ... Applicant/Petitioner
Vs
Zexus Air Services Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 08.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sohaib Alam and Adv.
Mr. Dhruv Gupta, Adv.
For the Respondent : Mr. Nitesh Kumar Singh
Mr. Chirag Tuteja

ORDER

Learned Counsel for Corporate Debtor accepts notice and requests that due to shifting of his office, copy may not be received. Let, another copy be served to the Learned Counsel for the Corporate Debtor through email during course of the day. He undertakes to file reply within two weeks, with copy in advance to the other side. Rejoinder, if any be filed within one week thereafter, with copy in advance to the other side.

List on 21.05.2021.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)